

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 106**  
IA-2310/2024  
**In**  
**IB-29(ND)/2018**

**IN THE MATTER OF:**

Standard Chartered Bank	....	Petitioner/Applicant
Vs.		
M/s. Woolways India Ltd.	....	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:
For the Respondent	:

**ORDER**

**IA-2310/2024**

The 18<sup>th</sup> Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

IA **disposed of.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**